

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDAY): (a) During 1978-79, no Central advance plan assistance was provided for major and medium irrigation projects in any State. However, for minor irrigation projects in some States, such assistance was given, as detailed below:—

	(Rs. lakhs)
Andhra Pradesh	150.00
Himachal Pradesh	50.00
Karnataka	150.00
Madhya Pradesh	375.00
Maharashtra	400.00
Manipur	45.00
Orissa	80.00
TOTAL	1250 00

During 1979-80, such assistance was not provided for major, medium or minor projects.

(b) No, Sir.

(c) Do not arise.

SHRI RASA BEHARI BEHERA: Arising out of the reply given by the hon. Minister, may I know what are the criteria to provide funds for irrigation projects and, secondly, whether the Central Government are considering seriously to sanction more funds for completion of irrigation projects in Orissa.

SHRI KEDAR PANDEY: The Government will consider this.

SHRI RASA BEHARI BEHERA: What are the criteria for allotment of funds?

SHRI KEDAR PANDEY: We have given the answer that in the year 1979-80 no assistance was given to any State for major, medium or minor irrigation.

All the States have got their own irrigation schemes and we give assistance for all the schemes, and the criterion is that it depends on the

feasibility of the scheme and whether we have got sufficient funds to assist them.

WRITTEN ANSWERS TO QUESTIONS

Bonus for the Employees of D.G.S.&D. (HQ)

639. **SHRI K. A. RAJAN:** Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether his Ministry has received a demand from the staff side of the Office Council (J.C.M.) of the DGS&D for payment of bonus at the rate of 20 per cent to the employees of DGS&D (HQ) on the same basis on which it has been paid to the employees of many private and public sector undertakings;

(b) whether it is a fact that DGS&D has been declared as a commercial trading organisation by many courts in the country which means that the employees of DGS&D should be given same treatment in the matter of bonus as employees of other commercial, private and public sector undertakings; and

(c) if so, what steps have been taken to meet the demand of the employees?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) Yes, Sir.

(b) No, Sir. However, a few Sales Tax Authorities have registered DGS&D, as "dealer" for the limited purposes of collecting Sales Tax on disposal transactions.

(c) The demand of the employees is under consideration of the Department.

Salaries of Management Staff of Hindustan Petroleum Corporation and Bharat Petroleum Corporation

*643. **SHRI ZAINUL BASHER:** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that the salaries of the management staff of the Hindustan Petroleum Corporation and Bharat Petroleum Corporation are being reduced;

(b) how many persons are affected by this; and

(c) what will be additional savings to the Corporations concerned by reducing the salaries?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) The salaries and perquisites of those members of the management staffs of the Hindustan Petroleum Corporation and Bharat Petroleum Corporation who were in position at the time of the take over of the erstwhile Esso, Burmah-Shell and Caltex Oil Companies and who were therefore in receipt of emoluments much higher than those enjoyed by officers performing by and large similar functions in the IOC are being rationalised to bring them in line with the latter.

(b) About 1550 officers will be covered by this scheme of rationalisation.

(c) The rationalisation scheme will result in some savings which can be assessed only after the scheme has been fully implemented.

Scheduled Caste and Scheduled Tribe Engineers in Delhi Electric Supply Undertaking

*644. SHRI CHANDRA PAL SHAILANI: Will the Minister of ENERGY AND COAL be pleased to state:

(a) total number of Junior Engineers (Civil) and Assistant Engineers (Civil) in Delhi Electric Supply Undertaking and the number of SC/ST out of them;

(b) whether quota reserved for SC/ST communities is complete in both the categories;

(c) if not, the reasons for the backlog;

(d) whether it is a fact that SC/ST Junior Engineers (Civil) have not been given the benefit of the service they have rendered in their previous offices;

(e) if so, the reasons therefor and the number of such affected Junior Engineers (Civil) belonging to SC/ST; and

(f) whether Government propose to give them the benefit of their previous service for all purposes including promotion and by what time?

THE MINISTER OF ENERGY AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): (a) to (c). It is a matter to be decided entirely by the Delhi Electric Supply Committee of Delhi Municipal Corporation who are competent to frame their recruitment and promotion rules. Delhi Electric Supply Undertaking have furnished the following information:

There is no post of Junior Engineer (Civil) in Delhi Electric Supply Undertaking (DESU). There are 76 persons who are working as Overseers, out of whom, 6 persons belong to Scheduled Caste and there is no person belonging to Scheduled Tribes. There are 23 Assistant Engineers (Civil) working in D.E.S.U. at present and none of them belongs to Scheduled Castes/Scheduled Tribes.

As on 31-5-1980, the quota for Scheduled Castes and Scheduled Tribes could not be completely filled. The back-log could not be filled in the case of Assistant Engineers as no fresh recruitment/Fresh promotion has been done against these posts from 1st April, 1975. In the case of Overseers, the reserved quota for Scheduled Castes/Scheduled Tribes could not be filled up in spite of repeated open advertisements of the posts, for Scheduled Castes/Scheduled Tribes candidates, as requisite number of suitable candidates were not available in spite of relaxed standard of qualifications.

(d) to (f). The post of Overseer is filled by direct recruitment and the